

The proposal was rejected after due consideration of capacity licenced in relation to demand, dates of pending applications and other relevant factors.

**Polishing Unit for Marble in Jalore  
(Rajasthan)**

6504. SHRI N. VENKATARATNAM : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether high quality marble is available in abundance in District Jalore in Rajasthan;

(b) whether all the marble is taken to Jodhpur and other places for polishing and other manufacturing and export processes;

(c) whether export of polished marble is getting huge amounts of Indian money as well as foreign currency; and

(d) whether Government have any proposal to start a unit of its own in Jalore District for purposes of polishing ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) No, Sir.

(b) to (d). Do not arise.

**Scrapping of Tender System for  
Procurement of Gas Cylinders**

6505. SHRI YASHWANTRAO  
GADAKH PATIL :  
PROF. RAMKRISHNA MORE :

Will the Minister of PETROLEUM be pleased to state :

(a) whether tender system for procurement of gas cylinders by oil companies has been scrapped; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) and (b). In the light of substantial excess capacity for manufacture of LPG cylindered

having got established in the country, Government have formulated a policy for purchase of this item by the oil companies. This envisages purchase on the basis of approved lists of manufacturers, assessed capacity, supply capability and past performance of the units, apart from fixation of price by an expert committee.

**Recovery of Outstanding Telephone  
Dues**

6506. SHRI ANANTA PRASAD SETHI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total amount of telephone dues outstanding against the telephone users as on March, 1975, State-wise and particularly in Delhi;

(b) the total amount of telephone dues outstanding against the former Members of Parliament;

(c) the amount due against Government offices, Government officers, individuals and firms in Delhi; and

(d) the steps Government have taken to realise the arrear amounts ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) The accounts of telephone subscribers are granted by the Department Telecom Circles and Telephone District wise and not State-wise. However, the information available has been grouped as far as possible State-wise and is indicated below. The outstandings represent the cumulative arrears in respect of bills issued over several years and upto the period ending 28.2.85 outstanding as on 1.3.85 :—

Sl.No.	State	Amount (in lakhs of Rupees)
1	2	3
1.	Andhara	200.83
2.	Bihar	332.19
3.	Gujarat	318.43
4.	J & K	128.80
5.	Kerala	192.53
6.	Karnataka	253.24
7.	Madhya Pradesh	216.92

1	2	3
8.	Maharashtra (including Goa)	1495.63
9.	North Eastern (including Arunachal Pradesh, Tripura, Mizoram)	315.43
10.	North Western (Himachal, Haryana, Punjab and Chandigarh)	216.63
11.	Orissa	94.86
12.	Rajasthan	143.05
13.	Tamil Nadu (including Pondichery)	374.34
14.	Uttar Pradesh	545.10
15.	West Bengal (including Sikkim and Andaman & Nicobar)	1240.07
16.	Delhi	1242.53
Total		7310.58

(b) The information is being collected from the Units and will be placed on the Table of the House as early as possible.

(c) The accounts of telephone subscribers are not maintained separately for individuals and firms. However, the outstanding in Delhi Telephones as on 1.3.85 under the existing categories is furnished below :

Figures in Lakhs of Rupees.		
1. Central Govt.	Subscribers	48.51
2. State Govt.	Subscribers	92.28
3. Defence	Subscribers	37.57
4. Private	Subscribers	1064.17
Total		1242.53

(d) The usual procedure for recovery of outstanding telephone dues as prescribed in the departmental rules viz. reminding the subscribers on phone for payment, resorting to disconnections if payments are not received, persuading the subscribers to settle dues through personal contacts and litigation wherever possible and necessary are resorted to. In case of Government dues, various departments of Central Government and

State Governments have been approached at appropriate levels for clearance of dues.

**Test Checks in Delivery of Mail,  
Transmission of Telegrams and  
Booking of Telephone Calls**

6507 SHRI MOOL CHAND DAGA :  
SHRI MOHAN BHAI PATEL :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the mails are late, telegrams are delayed and telephone calls mature very late;

(b) if so, the steps taken by Government to improve the services;

(c) whether Government have taken any steps to know the exact position in the working by having sample test checks by posting letters and booking telegrams and trunk call of and on;

(d) whether these test checks are provided in the rules of the Department;

(e) if so, the number of such checks conducted during 1984 and the results thereof; and

(f) if not, whether Government propose to introduce the same in the interest of the efficient working ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Under normal circumstances mails are not delayed. On certain occasions, a few telegrams are delayed. The trunk calls do not mature very late.

(b) In view of the above position regarding mails the question does not arise. However, regular monitoring is done constantly to improve the services by locating weak spots and taking remedial action.

The Government has taken steps to improve the transmission and delivery of telegrams by :

(i) Introduction of Store and Forward Telegraph System based on micro-